

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 568/2018
in
OA No. 2028/2012**

New Delhi, this the 18th day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member(J)**

Sunita Devi
Aged about 48 years
W/o Sh. Brahm Pal Singh
R/o RZ-12A, Todar Mal Colony Extension
Raghbir Block, Najafgarh
New Delhi – 110043.

...Applicant

(By Advocate: Ms. Priyanka Bhardwaj for Mr. M.K. Bhardwaj)

Versus

1. Sh. Anshu Prakash
Chief Secretary
I.P. Estate, Delhi – 110002.
2. Sh. Rajesh Chopra
Secretary
Delhi Subordinate Services Selection Board (DSSSB)
FC-18, Institutional Area, Karkardooma
Delhi – 110092.
3. Sh. Puneet Kumar Goel
Commissioner
South DMC
Dr. S.P. Mukherjee Civic Centre
J.L. Nehru Marg, New Delhi – 110002.

...Respondents

(By Advocates :Mr. Anuj Kumar Sharma for R-2
Mr. R.K. Jain for R-3)

ORDER (ORAL)

Ms. Nita Chowdhury:

MA No. 180/2019

The respondents have filed this MA for waiver of cost imposed on the grounds that respondent No. 3 had already given appointment to the applicant in October 2018 immediately after receiving of dossier of the applicant from Delhi Subordinate Services Selection Board (DSSSB) and

after completing the formalities. Hence, as the applicant had been given this appointment before the date of passing of this order, i.e. on 17.12.2018 and this fact should have been brought to our notice by the applicant, who failed to do so. Hence, the cost imposed are rescinded.

MA No. 181/2019

In view of the factual position stated therein, we find that the respondent No. 3 had complied with orders, hence, his order for personal appearance is also set aside.

CP No. 568/2018

We find that the applicant had already been appointed by the respondents. In view of the same nothing remains in this CP, notices issued to the respondents are discharged and CP is closed. In case the applicant has any further grievance she can take steps in accordance with law.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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